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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 316/2021 & CRL.M.A. 1607/2021

FEROZE SIDDIQUI Petitioner

Represented by: Ms. Mandakini Singh, Ms.

Ashima Mandla, Mr. Syed Mohammad Ahmad, Advs.

versus

STATE (NCT OF DELHI)

..... Respondent

Represented by: Mr. G.M. Farooqui, APP for

State with Insp. Balmukund Rai, ASI Karamveer Singh, PS

Chandni Mahal.

CORAM: HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER 06.12.2021

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- 1. Learned APP for the State submits that the status report as directed in terms of the order dated 12th November, 2021 has been filed.
- 2. However, the status report does not clarify the issues raised in the petition.
- 3. Affidavit of the DCP Central District will be placed on record indicating whether the petitioner is accused in FIR No.63/2020 registered under Sections 188/269/270/120-B/271 IPC, Sections 51/58 of the Disaster Management Act 2005 and Section 5 of the Epidemic Diseases Act 1897 by the Crime Branch. Affidavit of the DCP will also indicate as to whether there was any prohibition for any Indian National to keep a foreigner at his residence who had come to India on a valid passport and visa at the relevant

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time. Affidavit will also indicate the time when a foreigner was living in the house of the petitioner. Affidavit be filed within one week.

- 4. List on 4th January, 2022.
- 5. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

DECEMBER 06, 2021 'ga'